

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

O.A. No. 218/2026

In the matter of:

National Green Tribunal on its own Motion

(All Residents of Village Seri/Ganalag Seri Panchayant Received
From Chief Librarian /Pro/S.O. (Pil) High Court of H.P. Shimla)

.....Petitioner

VERSUS

State of Himachal Pradesh & others

.....Respondents

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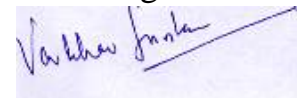
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Drawn by Sh. Anil Kumar,
Regional Officer, HPSPCB,
Parwanoo, District Solan,
H.P.

Dated: 26.05.2026

Respondent No. 03
HPSPCB

Through



Vaibhav Srivastva
Advocate

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VERSUS

1. State of Himachal Pradesh Through District Magistrate, Solan
Deputy Commissioner Office, Solan, Himachal Pradesh-173212
2. District Forest Officer, Solan Sori, Solan, Sh 16, New Nalagarh,
Nalagarh Ghanoli Road, Bhumian, Solan, Himachal Pradesh-
173218
3. Himachal Pradesh Pollution Control Board (HPPCB) Through
Member Secretary Phase-III, New Shimla-171009.

.....Respondents

**RESPONSE ON BEHALF OF H.P. STATE POLLUTION
CONTROL BOARD (RESPONDENT NO. 03).**

Most respectfully showeth:

1. That the present O.A. has been registered suo moto by the
Hon'ble NGT based on an anonymous letter petition of the
residents of Village Seri/Ganalag, District Solan, Himachal
Pradesh wherein, allegations were made regarding illegal felling



of green Deodar trees at Forest Road near office/residences of Village Seri/Ganalag, District Solan, Himachal Pradesh.

2. That the matter was listed on 09.04.2026 before this Hon'ble Tribunal, wherein following directions were passed qua the respondents:-

“...6. In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through District Magistrate, Solan; (2) District Forest Officer, Solan; and (3) Himachal Pradesh Pollution Control Board (HPPCB) through Member Secretary who are impleaded as respondents no. 1 to 3...”

3. That in compliance to the above directions of the Hon'ble Tribunal, the site at Village Seri/Ganalag, District Solan, H.P. was inspected by officials of the HPSPCB, Regional Office, Parwanoo on 14.05.2026. During the course of inspection, no construction activity or land development activity was observed at the site. However, certain disturbed patches and uprooted areas were noticed at site. The Geo-tagged photographs of the site taken during the inspection conducted on dated 14.05.2026 are annexed herewith as **Annexure R-3/1** for perusal please.
4. It is submitted that since determination of legality or extent of tree cutting, felling or removal of trees falls within the mandate of the Forest Department, the same calls for the reply of the Forest Department i.e. respondent no. 02.

PRAYER:

In view of the facts submitted hereinabove, it is respectfully prayed that the present response on behalf of Respondent No. 3

may kindly be taken on record and such further orders as deemed fit in the facts and circumstances of the case may be passed. The respondent Board shall abide by further directions of this Hon'ble Tribunal.



Anil Kumar

**Regional Officer,
HPSPCB, Parwanoo,
District Solan, H.P.**

Dated: 26.05.2026



14 May 2026 2:49:36 pm
30.90730862N 77.11225852E
Kotla Nala
Solan
Shimla Division
Himachal Pradesh







Tree Uprooting
Patch

14 May 2026 2:48:59 pm
30.90722444N 77.11225144E
Kotla Nala
Solan
Shimla Division
Himachal Pradesh



Tree Uprooting Patch

14 May 2026 2:47:31 pm
30.90712032N 77.11227644E
Kotla Nala
Solan
Shimla Division
Himachal Pradesh







14 May 2026 2:47:20 pm
30.90711267N 77.11231246E
Kotla Nala
Solan
Shimla Division
Himachal Pradesh



14 May 2026 2:50:26 pm
30.90743423N 77.11203286E
Tank Road
Kotla Nala
Solan
Shimla Division
Himachal Pradesh